

CBI Case No. 184/2019

CBI Vs. Lovleen Babber Etc (Ashraya CGHS)

11.09.2020.

File taken up today on the application on behalf of accused Vinod Kumar Bansal for release of FDR in sum of Rs. 1,00,000/-.

**Present:- Sh. Abhishek Prasad, Ld. Counsel for the applicant.
Sh. Neetu Singh, Ld. PP for CBI.**

Heard.

In pursuance to the order dt. 30.01.2012 vide which the applicant was granted permission to visit London, he had deposited an FDR in the sum of Rs. 1,00,000/- in this court. The applicant had since returned from London. The FDR is still lying deposited in this court. Hence, the application is allowed.

It is directed that the FDR bearing No. 1217575 in sum of Rs. 1,00,000/- issued by Oriental Bank of Commerce be returned to the applicant against proper acknowledgment.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.09.2020**

Item No. 2
CBI Case No. 349/2019
CBI Vs. Rajiv Lochan

11.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
None for accused persons.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded.

Accordingly, list for prosecution evidence on 13.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.09.2020

Item No. 4
CBI Case No. 412/2019
CBI Vs. Chanchal Ghosh Etc

11.09.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Atul Jha, Ld. Counsel for A-1 Chanchal Ghosh & A2 M/s
Unitrack Logistics Pvt. Ltd.
Sh. Sanjay Srivastav, Ld. Counsel for A-3.
Sh. L.R. Rath & Sh. Amarendra Choubey, Ld. Counsels for A-
4 S.C. Rout.
Sh. S. Chakraborty, Ld. Counsel for A-5 Ajay Kumar Jena.
Sh. Akhand Pratap Singh, Ld. Counsel for A-6 Pavan Arya.
Sh. Krishan Kumar Nadar, Ld. Counsel for A-7 P. Shivram
Bhat.
(Proceedings qua A-8 & A-9 remain stayed in view of the
order dt. 17.02.2020 passed by the Hon'ble High Court in Crl.
M.C. No. 883/2020).

Vide separate order announced in the open court today, it has
been held that charges are liable to be framed against all the seven accused
i.e. A-1 to A-7 as under:-

- (i) Charges for the offence under Section 120B IPC
r/w Section 420/468/471 IPC and Section 13 (2) r/w
Section 13 (1) (d) of PC Act, 1988 are liable to be framed
against accused all the seven accused;
- (ii) Charges for the offence under Section 420 and 471
IPC are liable to be framed against accused A-1 and A-2;
- (iii) Charges for the offence under Section 416 and 468
IPC are liable to be framed against accused A-5;
- (iv) Charges for the offence under Section 420 IPC and
Section 13 (1) (d) r/w Section 13 (2) of PC Act, 1988 are
liable to be framed against accused A-4, A-6 and A-7.

Put up for framing of charges against these accused on 29.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.09.2020

Item No. 1

CA No. 2/2020

CBI VS. RAJESH KUMAR MAROO

11.09.2020.

**Present:- Sh. Amit Kumar, Ld. PP for CBI.
None for the respondent/accused.**

Nobody has appeared on behalf of respondent today also. Therefore, issue notice to the respondent as well as to his Counsel Sh. H.R. Dhamija, Advocate through Whatsapp/E-mail, returnable on the next date of hearing.

TCR be also summoned from the Trial Court.

List on 05.10.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



**(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.09.2020**

CBI Case No. 403/2019

CBI Vs. M/s Dolphin Scaffoldings Pvt. Ltd

11.09.2020.

File is taken up today on receipt of e-mail from Central Jail, Tihar, New Delhi seeking production of accused Sunny Kalra before this Court today.


**Present: Sh. Neetu Singh, Ld. PP for CBI alongwith IO Insp. S. Sridhar Iyer.
Accused Sunny Kalra from Cetral Jail along with SI Ved Prakash.**

Hearing was conducted today at 2:00 pm through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

It is stated by the IO that accused Sunny Kalra had surrendered before him on 08.09.2020 and was produced before the Duty Judge, Sh. A.K. Sisodia, Ld. Spl. Judge, (PC Act), CBI-07, RADC, New Delhi who has remanded him to judicial custody till today.

Accordingly, it is directed that accused be now produced before this Court again on the next date of hearing in this case i.e. 14.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.09.2020